BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 4 of 2014

14.05.2014

Heard Mr. A. Goyal, learned counsel appearing for and on behalf of Dr. A. Saraf, learned Sr. counsel for the petitioner who sought 1(one) weeks' time on the ground that Dr. A. Saraf is in disposed due to some urgent personal matter.

Mr. M.F. Qureshi, learned counsel appeared for and on behalf of the State.

Mr. R. Debnath, learned counsel for the Union of India is absent.

List this matter after 1(one) week for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 5 of 2014

14.05.2014

Heard Mr. A. Goyal, learned counsel appearing for and on behalf of Dr. A. Saraf, learned Sr. counsel for the petitioner who sought 1(one) weeks' time on the ground that Dr. A. Saraf is in disposed due to some urgent personal matter.

Mr. M.F. Qureshi, learned counsel appeared for and on behalf of the State.

Mr. R. Debnath, learned counsel for the Union of India is absent.

List this matter after 1(one) week for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
EL.PET. No. 1 of 2013

14.05.2014

Issues framed by the court:

1. Whether the petitioner is entitled to file the instant election petition?
2. Whether the petitioner is barred by any law to file the instant petition?
3. Whether Section 100 of the Representation of People Act, 1951 has been violated while conducting the election?
4. Whether the Electronic Voting Machines (EVM's) bearing No. 7510 has been used in 4(four) polling stations on the same day and same time?
5. What are the relief/reliefs the petitioner is entitled to?

Heard Mr. K. Paul, learned counsel for the petitioner as well as Mr. G.S. Massar, learned Sr. counsel assisted by Mr. J.M. Thangkhiew, learned counsel.

Issues are framed today in presence of both the counsel.

Let this matter be posted for evidence.

In the meantime, the petitioners' counsel is directed to file the lists of witnesses with a copy to the learned Sr. counsel for the respondent before the next dated fixed.

List this matter after 2(two) weeks' and it is also further directed that the parties should not asked for adjournment as it has already been more than 6(six) months.

Accordingly, list this matter on ***29.05.2014*** for evidence.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 123 of 2012

14.05.2014

Heard Mr. K. Paul, learned counsel appearing for and on behalf of the petitioners.

Also heard Mr. S.P. Mahanta, learned counsel as well as Mr. A.H. Hazarika, learned counsel.

No report has been placed as per the order dated 04.04.2014.

The learned counsel for the petitioners, Mr. K. Paul prays that the matter may be listed next Thursday as the report is not yet ready. Details will be furnished before the next date.

List this matter on Thursday i.e. ***22.05.2014***.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 285 of 2012

14.05.2014

Heard Mr. P. Nongbri, learned counsel for the petitioner as well as Mr. R. Gurung, learned State counsel.

Both the learned counsel requested that the matter may be fixed on Friday.

Accordingly, list this matter on Friday i.e. ***16.05.2014***.

JUDGE

D. Nary